

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 9512 OF 2017

TRANSPORT AND DOCK WORKERS UNION

APPELLANT (S)

VERSUS

M/S. SHREE SADGURU KRUPA FREIGHT SERVICES

RESPONDENT (S)

J U D G M E N T

KURIAN, J.

Learned senior counsel appearing for the appellant submits that all the employees concerned under the appellant/Union have been terminated from service on 31.03.2015 with effect from 01.04.2015. Therefore, all the questions raised in this appeal are academic as far as the appellant and the respondent are concerned.

2. Hence, the questions raised in this appeal are left open.

3. Mr. Anand Grover, learned senior counsel, on instruction, submits that the workers who have been terminated from service will not challenge their termination under any law in force.

4. Therefore, the Complaint and Reference will stand dismissed as withdrawn.

5. The appeal is, accordingly, disposed of.

6. Pending applications, if any, shall stand disposed of.

7. There shall be no orders as to costs.

.....J.
[KURIAN JOSEPH]

.....J.
[R. BANUMATHI]

NEW DELHI;
AUGUST 29, 2017.